

(b) if so, the names of the countries where these hotels are situated and the total amount invested therein; and

(c) in whose names these hotels are running?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): (a) to (c). Permission of the Government is necessary under the Foreign Exchange Regulation Act 1973 for establishment of any business activity abroad by Indians either independently or in collaboration with foreign parties. Government have not received any application from either of the sons of the former Prime Minister for establishment of hotels abroad.

**CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 3261 DATED 12-7-77 RE. ALLOTMENT OF GAS AGENCIES**

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILISERS (SHRI H. N. BAHUGUNA): While laying on the Table of the House, the reply to the Lok Sabha Unstarred Question No. 3261 dated 12-7-77 in Part (c) of the reply, the Districts of Gorakhpur and Deoria in Uttar Pradesh where Indane agencies have also been allotted had not been included. The Districts in Uttar Pradesh where Indane agencies have been allotted are now Agra, Aligarh, Allahabad Bareilly, Dehra Dun, Deoria, Faizabad, Farrukhabad, Ghazabad, Gorakhpur, Jhansi, Kanpur, Lucknow, Meerut, Mirzapur, Muzaffarnagar, Nainital, Rai-Bareilly, Saharanpur and Varansi. The Indian Oil Corporation had omitted by mistake to mention Gorakhpur and Deoria in their reference to Government.

2. I crave the indulgence of the House to correct the reply previously given. The Indian Oil Corporation has expressed its regret for the mistake.

12.50 hrs.

**PAPERS LAID ON THE TABLE**

**CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 3261 DATED 12-7-77 re. ALLOTMENT OF GAS AGENCIES**

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILISERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table a statement (Hindi and English versions) correcting the answer given on the 12th July, 1977, to Unstarred Question No. 3261 by Shri Nawab Singh Chauhan regarding Allotment of Gas Agencies [Placed in Library See No. LT-912/77].

12.51 hrs.

**RE. QUESTION OF PRIVILEGS**

SHRI C. K. CHANDRAPPAN: (Cannanore): We have given notice of a privilege motion against Mr. Charan Singh.

MR. SPEAKER: I have disallowed it. Because the matter is pending before a Court, I do not allow it.

SHRI C. K. CHANDRAPPAN: You can disallow it only on certain grounds. Please see rule 225.

MR. SPEAKER: Please come to rule 222. You cannot move it without my permission. I have not granted you permission.

SHRI C. K. CHANDRAPPAN: I am not moving it.

MR. SPEAKER: You cannot say a word until I permit you under rule 222. There can be no privilege motion unless the Speaker permits. I am not permitting because the matter is pending before a court + Rule 222 says:

"A member may, with the consent of the Speaker, raise a question involving a breach of privilege either of a member or of the House or of a Committee thereof."

**SHRI VASANT SATHE (Akola) :**  
That stage has gone.

**SHRI C. K. CHANDRAPAN:**  
The notice of the motion was given before you became Speaker, and then we received a communication from the Deputy-speaker saying that the Government of Bihar had been asked to give its explanation.

**MR. SPEAKER:** When did the Deputy-Speaker send the communication? The notice is dated July 15th and I do not have any record to show that the Deputy-Speaker sent any communication.

**SHRI C. K. CHANDRAPAN:**  
There is a record.

**MR. SPEAKER:** I do not have.

**SHRI B RACHAIAH (Chamarajaganagar):** Under rule 222 he has allowed it I will read it out:

"It has been reported by fact finding Committee consisting of Members of Parliament who visited Belchi and made on the spot study and collected all the facts that the local police was in league and have contributed for the burning alive of 11 persons in that village in the month of May. It has been reported that the local Police Officers refused all assistance and cooperation to prevent the atrocities even though the local leaders begged of them for assistance to save the situation. The Union Home Minister in his reply to a calling attention on 13th of June, stated that there was a clash between two groups of criminals and the deaths took place on account of fighting between the groups.

The Committee has come to the conclusion that the information supplied by Bihar State Police and Bihar Government was totally false and was only a distorted version to mislead the Union Government. Thus the Inspector General of Police of Bihar, the Home Minister of

Bihar and Union Minister of Home Affairs are guilty of misleading the House. Thus it is a question of privilege which has been violated by the Home Minister. Hence, it is submitted that this matter may be referred to the Committee on Privileges for further action." (Interruptions).

It has been raised on 15th July and today your office told me that it has been disallowed. (Interruptions).

**MR SPEAKER:** I will talk to the Deputy-Speaker.

**SHRI B. RACHAIAH:** Mr. Deputy Speaker was in the Chair and he has allowed the privilege motion against the ex-Prime Minister. And he has allowed me to raise it under Rule 222.

**MR. SPEAKER:** I will speak to the Deputy-Speaker.

**SHRI VASANT SATHE:** Sir, he has been allowed.

**Mr SPEAKER:** If the Deputy-Speaker has given permission to it, I have no right to revoke it. If the permission has not been given to you, I disallow it because the matter is pending before the court. I will ask the Deputy-Speaker.

**SHRI K LAKKAPPA (Tumkur):**  
He was allowed to say what he has submitted under the rule, for the consideration of the Deputy-Speaker before. So the House is seized of the whole matter. When the matter is seized by the House, it is for the House to consider it. Therefore, I want that you should allow a discussion on the matter. The House is seized of the matter and it should be discussed. (Interruptions).

13 hrs.

श्री वीरसिंहर राय : अध्यक्ष महोदय,  
मेरा व्यवस्था का प्रश्न ही-मैं जानना चाहता  
हूँ कि नियम 222 के अन्तर्गत क्या प्रावने

इसको यहाँ भाषण देने को इजाजत दो है या नहीं येरा सबमिथा। यह हैकि इस बाब मैं इन्होंने जो कहना था वह कह दिया और वह सब प्रेस में चला गया। अगर इन्होंने आप को इजाजत से पढ़ा है, तब तो ठीक है, लेकिन यदि इजाजत के बिना पढ़ा गया है तो यह रिकार्ड पर कैसे रह सकता है, इसको एक्सपंज किया जाना चाहिए।

I want to ask: Under rule 222, have you given a consent or not? If you have not given a consent, then all this must be expunged. This should not remain part of the proceedings.

MR. SPEAKER: I have already made the matter clear. If the Deputy-Speaker has given permission—he is the Speaker at that time—I have no further right to revoke it. If the Deputy-Speaker has not given any permission, I shall examine it. Personally, I will not give permission because the matter is pending before the court. No further discussion on this.

श्री श्रीरी शंकर राय : मैं पूछना चाहता हूँ कि इन्होंने जो कुछ कहा है वह प्रोसीडिग का पार्ट बनेगा या नहीं

(Interruptions).

MR. SPEAKER: I have given my ruling; there the matter ends.

PROF. P. G. MAVALANKAR (Gandhinagar): Sir, I accept your ruling. I am not re-opening the matter. I have understood you to say that the Deputy-Speaker has given a ruling and, because the Deputy-Speaker is the Speaker at that time, his decision is final and, therefore, you cannot revoke it. My point of order is, looking to the past procedure and practice of this House, if the Deputy-Speaker gives a ruling, the hon. Speaker has every right to go into it, inquire into the things by having consultation with the Deputy-Speaker in the chamber and find out the facts and, if the hon. Speaker is convinced

that the Deputy-Speaker's ruling is not according to the procedure and practice of the House, the Speaker has every right to revise it.

MR. SPEAKER: Mr. Mavalankar has not followed me. One thing is a ruling—ruling can be revised—and another thing is permission. Under rule 222, what is required is permission. Once permission is given, whether the permission is right or wrong, the House is seized of the matter. If the permission has been given, I will see the records and I will go into the matter. I will consult the Deputy-Speaker. I do not want to encroach upon his right. But if it is a question of ruling, if the Deputy-Speaker has given a ruling, the Speaker has a right to revise it. If the Deputy-Speaker has given permission, I will not revoke it and, if the permission has not been given, I shall examine it. So, no further discussion on the matter.

13.05 hrs.

PAPERS LAID ON THE TABLE—  
Contd.

NOTIFICATIONS UNDER DRUGS AND COSMETICS ACT

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण): मैं श्रीवध प्रमाधन सामग्री अधिनियम, 1940 को धारा 38 के अन्तर्गत श्रीवध और मौदर्य प्रमाधन सामग्री (छटा संशोधन) नियम 1976 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पटल पर रखना हूँ, जो दिनांक 13 नवम्बर, 1976 के भारत के राजपत्र में अधिसूचना संख्या सा० सा० नि० 1594 में प्रकाशित हुए थे।

[Placed in Library. See No. LT-913/77].